

SHRI S. M. BANERJEE (Kanpur): I rise on a point of order in regard to this item.....

MR. DEPUTY-SPEAKER: Let the hon. Member resume his seat now. When Shri Randhir Singh intervened and tried to refer to some controversial matter, I immediately stopped him because it was not fair to refer a Chief Minister's statement without proper notice, on the floor of the House. I must examine first and then only I can bring it up. Then, I had passed on to the statement to be made by Shri M. R. Krishna. Now, let us hear the statement to be made by Shri Vidya Charan Shukla and then I shall listen to the hon. Member.

SHRI S. M. BANERJEE: I would like to say something on the statement made by Shri M. R. Krishna. He has made a correction on 6th August, 1969 to an answer given on 14th May, 1969. This is a peculiar way of correcting statements or answers that corrections should be made after so many days or so many months. I would request you to reprimand the hon. Minister and ask him not to repeat this mistake in future.

MR. DEPUTY-SPEAKER: Delay should be avoided.

SHRI M. R. KRISHNA : I would like to explain it. This is very insignificant mistake, because we still admit up to 60 per cent, but there is no reservation. I did not want that there should remain even a small mistake. So, I have sought to make this small correction.

12.35 hrs.

STATEMENT RE. ATTACK ON HARIJAN LADY MLA IN BIHAR

THE MINISTER OF STATE ON THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): According to information so far available with the Government, Shrimati Bhagvati Devi lodged a complaint at the Barachatti police station of Gaya district that on July 31, 1969 while she was taking tea in a shop in village Bhadaiya a crowd of 50 young persons

assembled near the shop. Out of these one person teased her and threatened to assault her when she protested. He was, however, prevented by other people. When she came out on the road, again one other person threatened to beat her up. Other persons stopped him from doing so. A case under sections 353, 364 IPC was registered and investigations are in progress. The investigation is being supervised by senior police officers. Two persons named in the FIR are reported to be absconding and processes under sections 87-88 Cr. PC have been issued against them.

Shrimati Bhagvati Devi had also written to the Sub-Divisional Magistrate about this matter and the Sub-Divisional Magistrate on August 3, 1969 has initiated proceedings under sections 107-114-117 Cr. P.C. against the persons named in the complaint. Non-bailable warrants of arrest were issued by the Sub-Divisional Magistrate who also ordered that these persons should furnish *ad interim* bond of Rs. 5000/- each with five sureties each for good behaviour during the proceedings.

श्री मधु लिमये (मुंगेर) : एक बात मुझे भी कहनी है। राजनीतिक विरोधी दल जो हैं उन पर हमले होते हैं उन हमलों के हम लोग भी शिकार होते हैं। लेकिन यह मामला अलग है। यह एक महिला हरिजन विधायिका हैं। हरिजनों पर इन दिनों जो प्रत्याचार हो रहे हैं उनके बारे में हमको कुछ करना चाहिये। सरकार को आप कहें कि इसके बारे में कोई योजना बनाकर वह आग, राज्यों के गृहमंत्रियों और पुलिस मंत्रियों को बुलाये। इस तरह से कब तक हम बरदाश्त करेंगे। इसके बारे में मैं कुछ सफाई चाहता हूँ।

MR. DEPUTY-SPEAKER: I think the House fully shares the concern expressed by the hon. member. I am sure Government are also fully aware of it. Let us see. The hon. member is suggesting some serious measures to put an end to this state of affairs.

SHRI VIDYA CHARAN SHUKLA: Whatever is possible to be done in this Matter is being done.

श्री भोगेन्द्र झा (जयनगर) : इस सम्बन्ध में एक बात मुझे भी कहनी है। गया की बगल में बोकारो में दो भ्रगस्त को हरिजनों की वस्ती पर सिक्वोरिटी आफिसर के नेतृत्व में सिक्वोरिटी विभाग के सिपाहियों ने जाकर वहाँ पांच हरिजन औरतों को घायल किया। वहाँ पर एक पी. एस. पी. का वर्कर भी घायल हुआ। जो लोग एम. एल. ए. हैं श्री चतुरानन मिश्र, उनका यह टेलीग्राम है। गृह मंत्री को इसके बारे में कार्रवाई करनी चाहिये और इसकी जांच करनी चाहिए। बिहार में अमैम्बली काम नहीं कर रही है।

MR. DEPUTY-SPEAKER: Let him pass it on to the Home Minister. He will look into it.

श्री सूरज भान (अम्बाला) : उपाध्याय महोदय, पिछले साल तक पोजिशन यह थी कि हरिजन विद्यार्थियों के लिए सेंटर पैसा देता था और स्टेट्स डिसबसिंग ओषारिटीज होती थीं। इस बार सेंटर ने इंस्ट्रक्शंस इसू की हैं कि पिछले साल तक जितने अख्यराजात थे वे तमाम स्टेट्स बरदाश्त करें और उससे ज्यादा अगर कुछ खर्च आएगा तो सेंटर देगा। इसके अलावा कुछ कंडिंशंस भी लगाई गई हैं। इसके मुतल्लिक 106 मंम्बर्ज पार्लियामेंट ने दस्तखत करके प्राइम मिनिस्टर को एक मेमो दिया है और प्राइम मिनिस्टर की इंटरवंशन को सीक किया है। श्री गोविन्द मेनन ने राज्य सभा में ऐलान किया है कि इन आर्डर्ज को स्टे किया जा रहा है। लेकिन स्टे गलत तौर पर और अधूरा किया गया है। कुछ कंडिंशंस...

MR. DEPUTY-SPEAKER: This is also an important matter. Let him write to me. I will permit him to raise it then, not in this casual manner at this hour.

SHRI JYOTIRMOY BASU (Diamond Harbour): I have to bring to your notice that in a coalmine near Dhanbad owned by the Raniganj Colliery Association one worker has been beaten to death by officials, and six have been burnt to death. 15 officials are involved in this crime. I

had given notice of a call attention motion yesterday.

MR. DEPUTY-SPEAKER: The best thing for him is to write to the Labour Minister. I have admitted his call attention notice today.

SHRI JYOTIRMOY BASU: More news come today.

MR. DEPUTY-SPEAKER: Let him write to the Minister.

12-40 hrs.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL—*contd.*
Clause 4—contd.

MR. DEPUTY SPEAKER: We were on clause 4 and amendment No. 44 has to be disposed of. The time allotted was 3 hours but we have taken 4 hours 5 minutes. I shall now put amendment No. 44 to the vote of the House.

Amendment No. 44 was put and negatived.

MR. DEPUTY-SPEAKER: The question is... (*Interruptions.*)

"That Clause 4, as amended, stand part of the Bill."

The motion was adopted.

Clause 4, as amended was added to the Bill.

SHRI CHENGALRAYA NAIDU (Chittoor): Yesterday it was not clear what happened.

SHRI V. KRISHNAMOORTHY (Cuddalore): I have an amendment to clause 4.

MR. DEPUTY-SPEAKER: I am very sorry; we have adopted clause 4 and I shall put clause 1, the enacting formula and the